GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1236 ANSWERED ON:02.08.2010 ATROCITIES AGAINST SC/ST PERSONS

Das Shri Ram Sundar;Gowda Shri D.V. Sadananda;Gulshan Smt. Paramjit Kaur;Kodikunnil Shri Suresh;Mishra Shri Mahabal;Naranbhai Shri Kachhadia;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Union Government has directed the State Governments to identify the atrocities prone sensitive areas in their States;
- (b) if so, the details thereof and the response of the State Governments thereto:
- (c) the number of cases registered, disposed of and pending under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the last three years and the current year, State-wise;
- (d) the steps taken/proposed to be taken for early disposal of these pending cases;
- (e) Whether the Government has appointed/proposes to appoint any representatives in the States to monitor and to set up exclusive special cases to try the cases of atrocities on the persons belonging to SC/ST;
- (f) if so, the details thereof, State-wise and if not, the reasons therefore;
- (g) whether National Campaign on Dalit Human Rights (NCDHR) Movement for justice have made recommendations in this regard; and
- (h) if so the details thereof and action taken on the recommendations, recommendation-wise?

Answer

MINISTER OF STATE FOR MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

(a) & (b) State Governments have been advised to identify atrocity prone areas in a focused manner.

Governments of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, and Uttar Pradesh have identified atrocity prone areas in their respective States.

(c) & (d) As per data provided by National Crime Records Bureau, Ministry of Home Affairs, State/Union Territory wise number of cases of offences registered, disposed of and pending with Police, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2006 to 2008, is given in the annexed statement.

The Act is implemented by the concerned State Governments and Union Territory Administrations. Rule 7(2) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities), Rules, 1995, stipulates that the investigating officer shall complete the investigation on top priority within thirty days.

- (e) & (f) Rule 16 and Rule 17 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, provide for setting up of State Level Vigilance and Monitoring Committees under the Chairpersonship of the Chief Minister and District level Vigilance and Monitoring Committees under the Chairpersonship of the District Magistrate to review the implementation of the provisions of the Act. Such Committees have been set up in the States/UTs of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Chandigarh, Dadra & Nagar Haveli, Andaman & Nicobar Islands, Daman & Diu, NCT of Delhi and Puducherry.
- (g) & (h) Recommendations of various organizations received from time to time are considered for action as appropriate.